

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1086 of 2020

IN THE MATTER OF:

PRS Packtech Systems Pvt. Ltd.

...Appellant

Versus

Subros Ltd.

...Respondent

Present:

For Appellant: Mr. Jayant Mehta, Mr. Himanshu Kapoor, Ms. Anu Shrivastava and Mr. Prateek Dhanda, Advocates.

For Respondents: Mr. P. V. Kapur, Sr. Advocate with Mr. Rohit Gandhi, Advocate.

O R D E R
(Through Virtual Mode)

20.01.2021: Shri Rohit Gandhi, Advocate appears alongwith Mr. P. V. Kapur, Sr. Advocate on behalf of the Respondent. Learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for the Respondent during course of the day. Reply affidavit may be filed by the Respondent within 20 days. Rejoinder, if any, may be filed by the Appellant within 10 days thereof.

Short written submissions, not exceeding three pages, supported by compilation of relevant judgments, may also be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' on **24th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Kanthi Narahari]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc